

Through Video Conference via Cisco WebEx.

SC No. 23/2019

CBI v. Shashank Jadon & Anr.

26.09.2020.

Present:- Sh. A. K. Singh, Sr. PP for the CBI with IO Inspector Deepak and Consultant Sh. C. K. Sharma.

Complainant Sh. Dharamvir Singh Chauhan in person with counsel Sh. Abhay Gupta.

Accused No. 1 Shashank Jadon not produced from JC.

Accused No. 2 Manoj Kumar is absent.

Sh. Chandan Malik, counsel for accused No.1 Shashank Jadon.

Sh. Omkar Srivastava, counsel for accused No.2 Manoj Kumar.

Today, the matter is listed for consideration on the closure report filed by the investigating agency qua the co-accused Satpal Bhati.

Complainant and his counsel state that they are satisfied with the investigation conducted against the co-accused Satpal Bhati by the CBI and that they have no objection if the closure report against the said co-accused is accepted by the court. Let the affidavit of the complainant to that effect be filed before the next date.

Re- list for consideration on the closure report on **03.10.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.


(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/26.09.2020.